

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 3
(IB)-2721(ND)2019
IA/305,340/ND/2021

IN THE MATTER OF:

M/s Straight Edge Contracts Pvt. Ltd.	...	Applicant/Petitioner
Vs		
M/s Three C Shelters Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 21.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	
For the IRP	:	Ms. Sonal Alagh in I.A. No. 305

ORDER

IA-305/ND/2021:

This application filed by the IRP seeking to confirm the name of authorised representative as approved by majority of the class of creditors being Home Buyers. Learned Counsel states that out of 1001 claims being admitted of all Home Buyers, the name of Mr. Yogesh Kumar Tyagi to be appointed as authorised representative has been approved by 563 Home Buyers which forms 57% of the total number of Home buyers. The maximum votes have been received by Mr. Yogesh Kumar Tyagi and hence IRP filed this application for appointment of authorised representative as Mr. Yogesh Kumar Tyagi. The application details the list of the Home Buyers suggesting and approving the name. After hearing the counsel, we allow this application and appoint Mr.

Yogesh Kumar Tyagi as the authorised representative of the Home Buyers. At this stage Mr. Nagesh appearing for another set of Home Buyers who claim to have been admitted their claim but name of them not reflected in the list of CoC. Learned Counsel Ms. Sumedha for another set of Home Buyers also state that the claims of approximately 650 units have also not been admitted and they have also filed appropriate application. RP is directed to defer the holding of CoC meeting which is slated to be held tomorrow.

This application is allowed and disposed of.

IA-340/ND/2021:

Application is filed by set of Home Buyers. Mr. Nagesh, Learned Counsel for the Applicants state that the claim of 27 allottees were admitted by the IRP, but the list published thereafter is not reflecting the names of the same Home Buyers. Learned Counsel for IRP accepts notice and undertakes to file reply within 5 days with the copy in advance to the other side. Let another copy be served to the counsel during the course of the day once again.

List this IA on 03.02.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)